

**CP NO. 40(ND)/2015
RT No.38/2016**

Sunil Maheshwari & Ors.

...Petitioners

Versus.

M/s Rai Bahadur Kishore Chand & Sons Pvt. Ltd. & Ors. ...Respondents

Present: Varun Dev Mishra, Advocate for petitioner Nos. 1 and 2.
Mr. Aman Bahri, Advocate with Ms. Aastha Ray, Advocate
of Dua Associates for respondents No. 2 to 4.

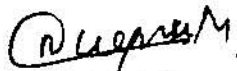
The petitioners have filed affidavit dated 14.11.2016 along with documents copy of which supplied to the learned counsel for respondents. The learned counsel for respondents has also filed affidavit on 28.11.2016 along with documents, copy of which has already been supplied to the learned counsel for the petitioners. Learned counsel for the petitioners has pointed out that respondents relied upon Lease Deed, Annexure "D" at Page-92 of the Written Statement, but according to the petitioners that document is not genuine as there is a registered Lease Deed in respect of the same property executed on behalf of the company copy of which is attached with the affidavit of the petitioners. Learned counsel for the petitioners further submits that the said registered Lease Deed is on a stamp paper of ₹45,000/- whereas the Lease Deed of respondents seems to be on the stamp paper of ₹15,000/-, but cheque number and date are the same. If the contention of the petitioners is correct, that would be a serious issue which the respondents are bound to explain. The respondents would file counter to the affidavit of the petitioners explaining the aforesaid circumstances by the next date.

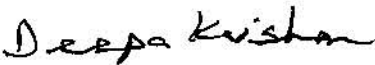
The matter is posted for 9.12.2016. The counter be filed at least two days before the date fixed with copy to the counsel opposite. The report

Aman Bahri
Dr

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from the Official Liquidator, Chandigarh has been received intimating the list of approved valuers. Let the copy of this letter received from the Official Liquidator be kept in record for future by the registry.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

November 29, 2016
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